

(2009) 06 AHC CK 0056

Allahabad High Court (Lucknow Bench)

Case No: None

Saryoo Prasad Yadav S/O Late

Natthi Ram

APPELLANT

Vs

State of U.P.Thru

Prin.Secy.Revenue & Others

RESPONDENT

Date of Decision: June 11, 2009

Hon'ble Judges: Bala Krishna Narayana, J

Final Decision: Allowed

Judgement

Heard learned counsel for the petitioner and the learned Standing Counsel for the opposite parties, who prays for and is allowed six weeks" time for filing counter affidavit.

Rejoinder affidavit may be filed within two weeks thereafter.

List immediately after expiry of the aforesaid period.

In case, the persons junior to the petitioner have been engaged as Seasonal Collection Amin, the claim of the petitioner shall also be considered.